

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. NO. 1418 of 1993.

Between

Dated: 2.12.1993.

Smt. T. Vidyulatha

Applicant

And

1. The Sr. Superintendent of Post Offices, Department of Posts, Nellore Division, Nellore.
2. The Superintendent of Post Offices, Department of Posts, Nellore Division, Nellore.

...

Respondents

Counsel for the Applicant : Sri. V. Venkateswara Rao
 Counsel for the Respondents : Sri. N.V. Raghava Reddy, Addl. CGSC

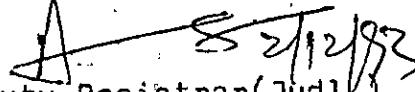
COURT:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman
 Hon'ble Mr. R. Ranga Rajan, Administrative Member

The Tribunal made the following order:-

Notice before admission. Post on 24.1.1994.

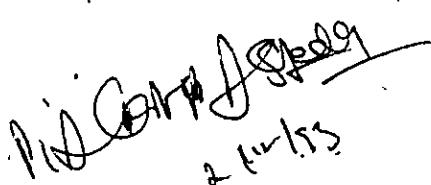
Any appointment that is going to be made will be subject to the result of the O.A.


 Deputy Registrar (Judicial)

Copy to:-

1. The Sr. Superintendent of Post Offices, Department of Posts, Nellore Division, Nellore.
2. The Superintendent of Post Offices, Department of Posts, Nellore Division, Nellore.
3. One copy to Sri. V. Venkateswara Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.V. Raghava Reddy, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-



2/0 (24)

O.A.14/18793

N/S

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 2/21/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 14/18793 ⁱⁿ

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

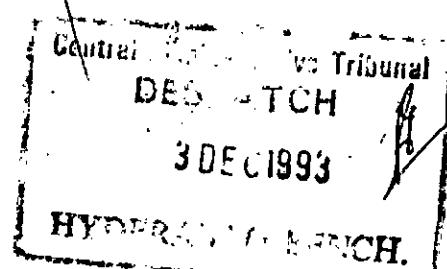
Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



21/12/93